

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 2432
ANSWERED ON 10/08/2026**

STAY IMPOSED ON CONVERSION FROM LEASEHOLD TO FREEHOLD BY DDA

2432. SHRI NEERAJ SHEKHAR:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) whether there is a stay in force by the Delhi Development Authority (DDA) for all the residential properties in the NCT of Delhi on conversion from being leasehold to freehold;
- (b) if so, the reasons therefor; and
- (c) the details of steps Government proposes to mitigate the sufferings of thousands of people on account of this stay?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (c): It is informed that existing conversion policy in respect of residential properties of Delhi Development Authority (DDA) is presently under review to rationalize and simplify it, so as to make it more citizen friendly.

Pending such review, cases of conversion requests have been put on hold.
